

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE EIGHTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 12368 OF 2021

Between:

G.Venkatেশwarlu, S/o. Ramulu, aged about 53 years, Occ Revenue
Divisional Officer, R/o. Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Revenue Department, Secretariat buildings, Secretariat, Hyderabad, T.S.
2. The Chief Commissioner of Land Administration, Hyderabad, Telangana State.
3. Institution of Lokayukta of Telangana, Rep. by its Registrar, H.No.-5-9-49, Basheerbagh, Hyderabad - 500 063.
4. Gajendar Kumar Gupta, S/o.Not known, R/o.9-4-99/51, DMRI Cross Road, Beside Andhra Bank, Saroornagar, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, one more particularly in the nature of a Writ of Mandamus declaring the action of the Respondent No.1 and 2 is taking active steps to take coercive/adverse action against the Petitioner herein based on the order of the 3rd Respondent seeking for a report in the complaint bearing No.155/2020/B1 filed by the Respondent no.4, without putting Petitioner on notice, without hearing the Petitioner as being illegal, arbitrary, unjust and against the principles of natural justice and violative of Article 14 of Constitution of India and also against the provisions of the Telangana Lokavukta Act, 1983 and the Telangana Lokatukta and Upalokayukta (Investigation) Rules, 1984 and consequently, direct the Respondent No.1 and 2 to not take any coercive/adverse action against the Petitioner herein pending disposal of the Complaint bearing No.155/2020/B1 issued by the Respondent No.4 before the Respondent No.3 without following the due process of law

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.1 & 2 to not take any coercive/adverse action against the Petitioner herein pending disposal of the complaint bearing No.155/ 2020/B1 of the Respondent No.4 before Respondent No.3

IA NO: 1 OF 2023

Between:

Gajendar Kumar Gupta, S/o.Late Chandmal Gupta, aged about 61 years,Occ: Business, R/o Flat No.311, Laxmi Vani Delight Apartment, Street No.5, Laxminagar Colony, Attapur, Hyderabad – T.S

...PETITIONER/RESPONDENT NO.4

AND

1. G.Venkateshwarlu, S/o. Ramulu, aged about 53 years, Occ Revenue Divisional Officer, R/o. Hyderabad.

...RESPONDENT/ WRIT PETITIONER

2. The State of Telangana, Rep.by its Principal Secretary, Revenue Department, Secretariat buildings, Secretariat, Hyderabad, T.S.
3. The Chief Commissioner of Land Administration, Government of Telangana, Nampally Station Road, Abids Hyderabad
4. Institution of Lokayukta of Telangana, Rep. by its Registrar, H.No.-5-9-49, Basheerbagh, Hyderabad - 500 063.

...RESPONDENTS/RESPONDENTS NO.1 TO 3

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dated 13.05.2021 in WP No. 12368/2021 in the interest of justice

Counsel for the Petitioner: SRI. PRAMOD MALIGI

Counsel for the Respondent Nos.1&2: SRI MURALIDHAR REDDY KATRAM GP FOR REVENUE

Counsel for the Respondent No.3: SRI T. MANJULA FOR SRI RAVINDRA YANAMANDRA SC FOR LOKAYUKTA

Counsel for the Respondent NO.4: SRI K. JAMALI

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.12368 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Pramod Maligi, learned counsel for the petitioner.

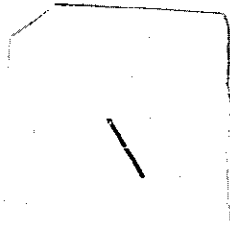
Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department appears for respondents No.1 and 2.

Ms. T.Manjula, learned counsel represents Mr. Ravindra Yanamandra, learned counsel for respondent No.3.

Mr. K.Jamali, learned counsel for respondent No.4.

2. With consent of learned counsel for the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to the revenue department as well as the Chief Commissioner of Land Administration not to take any coercive action against him pending disposal of the complaint filed by respondent No.4 before the Lokayukta.

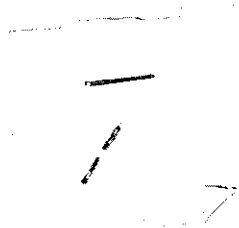


4. Learned counsel for the petitioner submits that a proceeding was initiated against him by the Lokayukta without impleading him as a party. During the pendency of the writ petition, the petitioner has filed an application seeking impleadment in the proceeding before Lokayukta and the writ petition be disposed of with a direction to Lokayukta to consider the application filed by the petitioner.

5. The aforesaid prayer has not been opposed on behalf of learned counsel for the respondents.

6. In view of aforesaid submission and in the facts and circumstances of the case, the Writ Petition is disposed of with a direction to Lokayukta to consider and decide the application filed by the petitioner by a speaking order expeditiously. No costs.

7. Interim order granted by this Court on 13.05.2021 shall continue for a period of two weeks so as to enable the



petitioner to make an application seeking the same relief as sought for in this writ petition, in the proceeding before the Lokayukta.

8. It is made clear that this Court has not expressed any opinion on the merits of the matter.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/-K. SREERAMA MURTHY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat buildings, Secretariat, Hyderabad, T.S.
2. The Chief Commissioner of Land Administration, Hyderabad, Telangana State.
3. Institution of Lokayukta of Telangana, Rep. by its Registrar, H.No.-5-9-49, Basheerbagh, Hyderabad - 500 063.
4. One CC to SRI. PRAMOD MALIGI Advocate [OPUC]
5. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
6. One CC to SRI. RAVINDRA YANAMANDRA SC FOR LOKAYUKTA [OPUC]
7. One CC to SRI K. JAMALI Advocate [OPUC]
8. Two CD Copies

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HIGH COURT

DATED:18/09/2024



ORDER

WP.No.12368 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

(11) Copies

*Sms
7/10/24*